

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF REDKENKO HEALTH TECH PRIVATE LIMITED

		RELEVANT PARTICULARS
1.	Name of corporate debtor	REDKENKO HEALTH TECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	8 Jan, 2020
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs Registrar of Companies
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85100MH2020PTC335670
5.	Address of the registered office and principal office (if any) of corporate debtor	16th Floor, 1608, B & C Wing C/66, G Block One BKC, Opposite Bank of Baroda, Bandra, (E) Mumbai, Mumbai - 400051, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	17 th December, 2024
7.	Estimated date of closure of insolvency resolution process	15 th June, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hemanshu Kapadia IP Reg No: IBBI/IPA-002/IP-N00318/2017-18/10923
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office no. 201, 2nd Floor, A-Wing, Jeevan Prabha Society, Chandavarkar Road, Borivali (West), Mumbai Suburban, Maharashtra, 400092 hemanshu@hkacs.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office no. 201, 2nd Floor, A-Wing, Jeevan Prabha Society, Chandavarkar Road, Borivali (West), Mumbai Suburban, Maharashtra, 400092 cirpredkenko@gmail.com
11.	Last date for submission of claims	31 st December, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

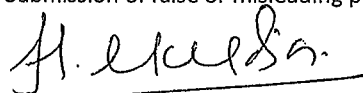
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Redkenko Health Tech Private Limited on 17th December, 2024.**

The creditors of Redkenko Health Tech Private Limited, are hereby called upon to submit their claims with proof **on or before 31st December, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – **Not applicable**

Submission of false or misleading proofs of claim shall attract penalties.



Hemanshu Kapadia

Interim Resolution Professional of Redkenko Health Tech Private Limited

IP Reg No: IBBI/IPA-002/IP-N00318/2017-18/10923

Date and Place: Mumbai, 20.12.2024

